BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 140/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017

Name of the Company:

Bell Finvest (India) Ltd.

V/s.

Laser Care India Pvt Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. MAHENDRAP PARMAR Advocate Applicant/FC

2.

ORDER

Learned Advocate Mr. Mahendra Parmar present for Financial Creditor/Petitioner. None present for Respondent.

Notice issued by Registry returned as "left".

Petitioner already served notice on Respondent.

Respondent not filed objections.

Heard arguments of Learned Counsel for petitioner.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 30th day of November, 2017.